

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO.4518  
TO BE ANSWERED ON 23.03.2021**

**WORKS UNDER PMAGY**

**†4518. SHRI SANTOSH PANDEY:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details of works to be carried out under Pradhan Mantri Adarsh Gram Yojana (PMAGY);
- (b) the names of the States where the said scheme are being implemented along with the conditions for the approval of the works;
- (c) the name of the authority/individual on whose recommendation works are being approved and the fund sharing ratio between the Centre and States for these works;
- (d) the funds released to Chattisgarh by the Government in the year 2019-20 and 2020-21 for the said works;
- (e) whether the Government proposes to make the recommendations of local MPs mandatory for the approval and monitoring of the said works; and
- (f) if so, the details thereof and the time by which order is likely to be issued in this regard?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI RATTAN LAL KATARIA )**

(a): The Government is implementing the Centrally Sponsored Scheme of Pradhan Mantri Adarsh Gram Yojana (PMAGY) since 2009-10 for integrated development of Scheduled Castes (SCs) majority villages. The scheme was started on pilot basis in 1000 villages and further extended to 1500 villages in 2014-15. Since 2018-19, PMAGY is being implemented as a continuous scheme with revised implementation guidelines. Prior to 2018-19, the works were selected to be carried out in the selected villages as per their needs and priority of the village. Since 2018-19, the works are to be carried out to saturate the infrastructure gaps against predefined socio-economic monitorable indicators, identified through a

comprehensive need assessment exercise in the selected villages.

(b) & (c): The scheme is being implemented in the States/Union Territory of Andhra Pradesh, Assam, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Kerala, Karnataka, Meghalaya, Manipur, Madhya Pradesh, Maharashtra, Odisha, Punjab, Puducherry, Rajasthan, Telangana, Tamil Nadu, Tripura, Uttar Pradesh and Uttarakhand. The District Level Convergence Committee, headed by the District Collector with members from other concerned Departments, is the final authority to approve the Village Development Plans (VDPs) which have details of works to be carried out in the selected villages. Under this scheme the entire funds under 'Gap-filling' component are released from the Central Government. However, the State Governments are expected to converge at least 3 to 4 times of Gap filling funds from other Centrally Sponsored schemes and State schemes or even as State share, so as to saturate the villages with basic infrastructure and services.

(d): An amount of Rs.45.82 cr. in 2019-20 and Rs.40.08 cr. in 2020-21, have been released to Chhattisgarh by the Government.

(e): No, Sir.

(f) Does not arise, in view of part (e) above.

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